

IN THE INCOME TAX APPELLATE TRIBUNAL
PUNE BENCH "B" : PUNE

BEFORE SHRI SATBEER SINGH GODARA, JUDICIAL MEMBER
AND
DR. DIPAK P. RIPOTE, ACCOUNTANT MEMBER

I.T.A.No.530/PUN./2023
[u/s.12AA of the I.T. Act, 1961]

Rotary District Welfare Fund R.I.D. 3131, Flat No.2, Nalinee Apartments, S.No.3/10 Erandwane Karve Road, Pune – 411 004. Maharashtra. PAN AACTR7246R	vs.	The Commissioner of Income Tax (Exemptions), PMT Bldg., Swargate, Pune – 411 037. Maharashtra.
(Appellant)		(Respondent)

For Assessee :	Shri Sharad Shah
For Revenue :	Shri Deepak Garg

Date of Hearing :	24.05.2023
Date of Pronouncement :	24.05.2023

ORDER

PER SATBEER SINGH GODARA, J.M. :

This assessee's appeal arise against the CIT (Exemption), Pune's Din & Notice No.ITBA/EXM/F/EXM45/2022-23/1051057542(1) dated 21.03.2023, involving proceedings under Section 12AA of the Income Tax Act, 1961 (in short "the Act").

2. At the very outset, the assessee has filed letter dated 23.05.2023 seeking for withdrawal of appeal as under :

May It Please Hon. Tribunal (Bench "B", Pune)

Hearing is fixed on 24-5-2023

Assessee Appeal Ref. No: - 530/PUN/2023

APPELLANT

Rotary District Welfare Fund R.I.D.3131 Vs
Flat No 2, Nalinee Apartments, S No 3/10,
Erandwane Karve Road,
Pune 411004

RESPONDENT

Commissioner of Income Tax (Exemptions), Pune
PMT Commercial Building, Swargate,
Pune 411037

PAN: AACTR7246R

Assessment Year: NA

Sub: Prayer for allowing the withdrawal of appeal filed.

Hon Sirs,

- i) The assessee trust was having originally 12A registration under the old law.
- ii) The assessee trust had applied for re-registration of trust by making an application in Form 10A on 27-5-2021 under new law. However, due to technical glitches the form no 10AC was issued with the heading "Order for provisional registration" dt 31-5-2021.
- iii) Against that provisional order, the assessee trust filed form 10AB and the same has been rejected by CIT(E) on technical ground. The appeal was filed against the said rejection order.
- iv) Upon further discussion with office of the CIT, Exemption Pune, we are conveyed that CBDT vide circular no. 11 of 2022 dt 3-6-2022 clarified that where form 10AC has been issued during the FY 2021-22 with the heading "Order for provisional registration" or "Order for provisional approval" instead of "Order for registration" or "Order for approval" then all such Form no. 10AC shall be considered as an "**Order for registration or approval**".

Therefore, we have been duly granted final registration and there is no grievance at all. Hence, we wish to withdraw the appeal filed against the rejection from CIT(E) dt 21-3-2023.

Yours Faithfully,
For Rotary District Welfare Fund R.I.D.3131


Authorised Representative

Copy to :- Departmental Representative

Place: Pune
Date: 23-5-2023

3. The Learned DR has no objection.

4. In view of the above, we dismiss the appeal of the assessee as withdrawn. Ordered accordingly.

Order pronounced in the open Court on 24.05.2023.

Sd/-
[DR. DIPAK P. RIPOTE]
ACCOUNTANT MEMBER

Sd/-
[SATBEER SINGH GODARA]
JUDICIAL MEMBER

Pune, Dated 24th May, 2023

VBP/-

Copy to

1.	The appellant
2.	The respondent
3.	The Addl./Joint CIT (Exemptions Range), Pune.
4.	The Assessing Officer, Exemption, Ward-1(1), Pune.
5.	D.R. ITAT, Pune "B" Bench, Pune
6.	Guard File.

//By Order//

Assistant Registrar, ITAT, Pune Benches,
Pune.